

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 45 OF 2018 &**  
**IA NOS. 902, 901, 1108 & 1109 OF 2017**

**Dated: 25<sup>th</sup> April, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Tata Power Trading Company Limited** ..... **Appellant(s)**  
**Versus**  
**Karnataka Electricity Regulatory Commission & Ors.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Ms. Shikha Pandey

Counsel for the Respondent(s) : Mr. Balaji Srinivasan  
Ms. Pallavi Sengupta  
for R-2, 4, 6 & 7

**ORDER**

1. **Admit.**
2. The learned counsel, Ms. Shikha Pandey appearing for the Appellant prays for three weeks time to enable her to file rejoinder submission in this matter.
3. Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.
4. The learned counsel appearing for the Appellant is permitted to file her rejoinder submission by 18.05.2018, as requested, after duly serving copy on the other side.
5. List this matter on **19.07.2018**, as agreed by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**

*pr/vt*

**(Justice N. K. Patil)**  
**Judicial Member**